

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4302  
ANSWERED ON:08.08.2014  
WOMEN AND CHILD WELFARE SCHEMES  
Fatepara Shri Devajibhai Govindbhai;Mahato Shri Bidyut Baran

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) the details of schemes being implemented specifically for the welfare of women and children in rural areas of the country including Jharkhand and Gujarat;
- (b) whether the Government conducts periodic evaluation of these schemes;
- (c) if so, the details thereof;
- (d) the funds sanctioned, released and utilised by the States in this regard during each of the last three years and the current year; and
- (e) the steps taken or proposed to be taken by the Government to ensure proper utilisation of funds by the States for the purpose ?

**Answer**

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) to (d): The Ministry of Women and Child Development is implementing a number of schemes for the welfare of women and children, both in rural and urban areas of the country, including Jharkhand and Gujarat. The details of various schemes, including welfare schemes, for women and children and funds released and utilization reported by the States under these schemes are available in the Annual Reports of the Ministry for the respective years. The details of budget allocation [Budget Estimates (BE) and Revised Estimates (RE)] and funds released / expenditure incurred under the schemes of the Ministry during the last three financial years 2011-12, 2012-13, 2013-14 and the current year 2014-15 are as under:

(Rs. in crores)

Year	BE	RE	Expenditure	Expenditure as percentage of RE
2011-12	12,650.00	16,100.00	15,604.44	96.92
2012-13	18,500.00	17,180.00	16,970.19	98.78
2013-14	20,350.00	18,200.00	17,978.51	98.78
2014-15	21,000.00	-	5980.26	

(Interim Budget allocation) (Upto 30.6.2014)

The copies of the Annual Reports are available in the Library of Lok Sabha Secretariat and also available on the Ministry's website viz. [www.wcd@nic.in](http://www.wcd@nic.in). The Ministry conducts evaluation of the major schemes from time to time and the details of some of the recent evaluation are given at Annexure-I.

(e): Review Meetings with Women and Child Development Departments of State Governments / UT Administrations are held at National Level to discuss the issues for effective implementation of the programmes and schemes of the Ministry and to expedite beneficiary coverage and proper fund utilization. Regional level consultations are also held to discuss issues concerning implementation of schemes of the Ministry. The monitoring reports received from States are analysed in the Ministry. The problem areas are communicated to concerned States/UTs for taking corrective actions. In addition, regular State visits are conducted by Ministry's officials in order to understand the implementation problems being faced by States/UTs. The Central Sector Schemes of the Ministry, which have in built monitoring mechanism, are also periodically reviewed for their proper and better implementation. The Government also takes up with the respective State Governments and UT administrations for inspection and timely recommendation for release of grants to the implementing agencies to ensure proper and effective implementation of the schemes.

Grants under Integrated Child Development Services (ICDS) Scheme, the flagship programme of the Ministry are released in four or more instalments in a year. The first two instalments are released on indicative basis (based on norms, number of beneficiaries, operational projects and operational Anganwadi Centres). Subsequent instalments are released on the basis of Statement of Expenditure as on 30th June and 30th September and the Statement of Expenditures of previous year. Any unspent balance/ excess expenditure reported as on 31st March in a particular year is adjusted in the following financial year. Under ICDS, People's representatives viz. Members of Parliament, Members of Legislative Assembly and Members of Panchayati Raj Institutions (PRIs) have been included in Monitoring Committees to make the mechanism participative and more transparent and to ensure effectiveness in the delivery of services.

